

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).13771/2004

(From the judgement and order dated 12/07/2004 in WP No. 5819/2004 of
The HIGH COURT OF BOMBAY)

T.K.DENTAL COLLEGE & RES. CENTRE & ANR. Petitioner(s)

VERSUS

SHIKSHAN SHULKA SAMITI & ANR. Respondent(s)

(With appln(s) for exemption from filing c/c of the impugned
Judgment, permission to submit additional document(s) and prayer for
interim relief)

With W.P.(C) No.356 of 2004
(With appln.(s) for ex-parte stay and office report)

W.P.(C) No.364 of 2004
(With appln.(s) for ex-parte stay)

W.P.(C) No.365 of 2004
(With appln.(s) for ex-parte stay)

W.P.(C) No.366 of 2004
(With appln.(s) for ex-parte stay)

W.P.(C) No.367 of 2004
(With appln.(s) for ex-parte stay)

W.P.(C) No.425 of 2004
(With appln.(s) for permission to file volume and office report)

W.P.(C) No.13791 of 2004
(With appln.(s) for exemption from filing C/C of the impugned judgment
and permission to submit additional documents and permisjsion to
submit additional documents and with prayer for interim relief)

W.P.(C) No.481 of 2004
((With appln.(s) for ex-parte stay)

W.P.(C) No.475 of 2004
(With appln.(s) for stay and office report)

W.P.(C) No.319 of 2004
(With appln.(s) for ex-parte stay)

W.P.(C) No.320 of 2004
(With appln.(s) for ex-parte stay)

W.P.(C) No.332 of 2004
(With appln.(s) for ex-parte stay)

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W.P.(C) No.334 of 2004
(With appln.(s) for ex-parte stay)

W.P.(C) No.336 of 2004
(With appln.(s) for ex-parte stay)

S.L.P.(C) No.18735 of 2004
(With appln.(s) for permission to place addl. Documents on record and

exemption from filing C/C of the impugned judgment and directions and with prayer for interim relief and office report)

S.L.P.(C) No.18783 of 2004
(With appln.(s) for permission to place addl. Documents on record and exemption from filing C/C of the impugned judgment and directions and with prayer for interim relief)

S.L.P.(C) No.18790 of 2004
(With appln.(s) for permission to place addl. Documents on record and exemption from filing C/C of the impugned judgment and directions and with prayer for interim relief)

S.L.P.(C) No.19472 of 2004
(With appln.(s) for exemption from filing C/C of the impugned judgment and with prayer for interim relief and office report)

S.L.P.(C) No.19605 of 2004
(With appln.(s) for exemption from filing C/C of the impugned judgment and permission to submit additional documents and with prayer for interim relief and office report)

S.L.P.(C) No.19618 of 2004
(With appln.(s) for exemption from filing C/C of the impugned judgment and permission to place addl. Documents on record and with prayer for interim relief and office report)

S.L.P.(C) No.19616 of 2004
(With appln.(s) for exemption from filing C/C of the impugned judgment and permission to submit additional documents and with prayer for interim relief and office report)

S.L.P.(C) No.19606 of 2004
(With appln.(s) for exemption from filing C/C of the impugned judgment and permisjsion to submit additional documents and with prayer for interim relief and office report)

I.A.No.1 In & S.L.P.(C) No...../2004
(For permission to file SLP and with prayer for interim relief and office report)

Date: 16/07/2010 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B. SUDERSHAN REDDY
HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR

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For the appearing parties :

Mr. Sumit Goel, Adv.
For M/S. Parekh & Co., Adv.

Mr. s. Udaya Kumar Sagar, Adv.
Ms. Bina Madhavan, Adv.
Ms. Anindita Pujari, adv.
For M/s. Lawyer's Knit & Co., Advs.

Mrs. V.D. Khanna, Adv.

Mr. Vikas Singh, Sr.Adv.
Ms. Amrita Narayan, Adv.
Mr. Shiva Lakshmi, Adv.
Ms. Udita Singh, Adv.
Mr. Prashant Chaudhary, Adv.

Mr. Ravindra Keshavrao Adsure, Adv.

Mr. Chander Sekhar Ashri, Adv.

Mr. Shivaji M. Jadhav, Adv.

For MCI

Mr. Amit Kumar, adv.
Mr. Jawahar Lal, Adv.
Mr. Ritesh Ratnam, Adv.

For State of
Maharashtra

Mr. Arun R. Pednekar, Adv.
Mr. Sanjay Kharde, Adv.
Ms. Asha G. Nair, Adv.

Mr. Ravindra Keshavrao Adsure, Adv.

Mr. Bimal Roy Jad, adv.

Mr. Mukesh K. Giri, Adv.

UPON hearing counsel the Court made the following
O R D E R

Perused the letter circulated by learned counsel for the
respondents.

Stand over for four weeks.

(Sukhbir Paul Kaur)
Court Master Court Master

(J.P. Sharma)